

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

34. CP 060/00093/2015 & MA 060/00461/2015 in OA No.  
060/00831/2014

**(Dhan Raj Vs. Shaktikanta Dass & Ors.)**

13.08.2015

Present: Sh. Rohit Sharma, counsel for the petitioner.  
Sh. Sanjay Goyal, counsel for the respondents.

1. Despite an opportunity granted on 27.07.2015 to the respondents to reconsider the case of the applicant in the light of the observation made by this court in case of Roop Kamal Gupta Vs. U.O.I, the respondents have not passed any order till date.
2. Learned counsel for the respondents seeks and is granted two weeks further time to advance the arguments if they do not decide the controversy, on their own level in view of the aforesaid judicial pronouncement.
3. List on 31.08.2015.

*MS*  
**(RAJWANT SANDHU)**  
MEMBER (A)

*SJ*  
**(SANJEEV KAUSHIK)**  
MEMBER (J)

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Additional affidavits-  
replied through MA-917/11-  
see order please  
*W.M.P.*